

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 2048/2000

New Delhi, this the 27th day of April, 2001  
Hon'ble Shri Govindan S. Tampi, Member (A)

1. Arun Kumar Sinha  
S/o Late Shri B.Prasad  
Announcer Grade-I  
All India Radio, Broadcasting House  
Parliament Street, New Delhi - 110001.
2. Shri Vipin Mittal  
Announcer Grade-I  
Commercial Broadcasting Service  
All India Radio, Broadcasting House  
Parliament Street, New Delhi - 110001.
3. Smt. Subhashini Chhabra  
W/o Shri Ashok Chhabra  
Announcer Grade-I, CBS,  
AIR, New Delhi  
R/o H.No. 37, Sec.3, Type-IV  
Sadiq Nagar, New Delhi - 110049.

...Applicants.

(By Advocate Shri S.Y.Khan)

V E R S U S

1. Union of India  
Through Secretary  
Ministry of Information & Broadcasting  
Govt. of India, Shastri Bhawan  
New Delhi - 110001.
2. Director General, All India Radio  
Parliament Street, Akashwani Bhawan,  
New Delhi - 110001.
3. Chief Executive Officer  
Prasar Bharti, Broadcasting  
Corporation of India, Akashwani Bhawan  
Parliament Street  
New Delhi - 110001.

(None present)

O R D E R (ORAL)

Hon'ble Shri Govindan S. Tampi, Member (A)

Heard Shri S.Y.Khan, learned counsel for the applicants. None present for the respondents even on the second call. It is seen that none has been appearing for the respondents even on the earlier three occasions. Therefore, I proceed to dispose of

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this application on the basis of pleadings brought on record in terms of Rule 16 of the Administrative Tribunal (Procedure) Rules, 1987.

(b)

2. In this case all the three applicants are Announcers Grade II in All India Radio presently working as Announcers Grade I on ad hoc basis since 1999. All of them have more than 30 years of service and are working as Announcers Grade II for more than 12 years. The eligibility for promotion to Grade I is 3 years service in Grade II which all of them possess. Still their regular promotion has not taken place and as DPC for the purpose had not been held for sometime, though there are as many as 12 regular vacancies in the grade.

3. In the reply filed on behalf of the respondents, it is conceded that promotion to the Grade of Announcer Grade I is 100 % by way of promotion, but that the DPC has not been held as the respondents are examining the reservation angle. Till such time the applicants would have to remain as ad hoc, is their plea.

4. On examination of the facts brought before me, I am convinced that in this case justice would be done by disposing of the petition by directing the respondents to hold a DPC for the post of promotion to the Announcer Grade I on regular basis and consider the case of the applicants and take a suitable decision. This shall be done within one month from the date of the receipt of a copy of this order. While passing this order I have also taken note of

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decision in a similar matter by the Division Bench of this Tribunal in OA No. 731/2001 on 22-3-2001. OA is accordingly disposed of. (6)

GOWINDAN S. (TAMPI)  
ADMINISTRATIVE MEMBER

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